

IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL COMPANY JURISDICTION)
IN THE MATTER OF COMPANIES ACT, 1956
AND
IN THE MATTER OF DELTA COMNET PVT LTD. (IN PROV. LIQN)
C.P.NO. 497/2013

HAND BILL


1. Pursuant to the orders of the Hon'ble High Court of Delhi passed on 30.07.2018 offers are invited for the sale of the moveable assets lying at Plot No. D-159, Okhla Industrial Area, Phase-I, New Delhi of the company in liquidation on "AS IS WHERE IS WHATEVER THERE IS BASIS".

S.NO	Name of the items/article	No of Items/articles
1.	CHAIR	9
2.	MONITOR L.G.	2
3.	MONITOR SAMSUNG	1
4.	LCD SAMSUNG (FOR COMPUTER)	4
5.	LCD DELL (FOR COMPUTER)	1
6.	AC SPLIT SAMSUNG	1
7.	TUBE LIGHT	12
8.	CEILING FAN	1
9.	WOODEN WORK STATION	2
10.	WOODEN CABINET	1
11.	KEY BOARD	11
12.	MOUSE	5
13.	MAGNIFIER LAMP	1
14.	HEAT GUN	1
15.	SOLDRING & DE-SORDRING MACHINE	1
16.	FIRE EXTINGUISHER 9CYLENDER)	1
17.	TELEPHONE INSTRUMENT	11
18.	C.P.U.	10
19.	LCD POLYCOM (FOR COMPUTER)	1
20.	LAPTOP LENOVO	1
21.	LAPTOP DELL	1
22.	LAPTOP H.P.	2
23.	LAPTOP TOSIBA OLD	1
24.	MODEM	2
25.	WI FI ROUTER	1
26.	SERVER POWER SUPPLY	1
27.	MOTHER BOARD	6
28.	G.P.S.	4
29.	RADIO TESTING METER	1
30.	PATCH COLD	5
31.	POE (ADAPTOR FOR MODAM)	22
32.	SWITCH & ROUTER CISCO	39
33.	SCRAP BOX	12
34.	WIRE CUTTER	6
35.	MULTI METER	3
36.	CRIMPING TOOL	1
37.	SOLDRING IRON	4

38	SOLDRING DRIVER SET	1
39	POWER SUPPLY FOR CPU	35
40	TOOL KIT FOR DE-DOLDRING MACHINE	1
41	MODEM ATRIE G 103	13
42	CAMERA VCOM	3
43	PROFRAMER MACHINE	2
44	MODEM INFINET RF	1
45	CAMERA POLYCHEM	1
46	TELEPHONE POLYCOM (DAMAGED SCREEN)	1
47	PRINTER H.P.LASER JET 22015 D	1
48	MIS. ITEMS	1

2. The total value of aforesaid assets/goods is Rs. 2,00,000/- and the reserve price is Rs 2,00,000/- and EMD of Rs. 20,000/-.
3. The aforesaid assets can be inspected between 11:00 A.M. to 04:30. P.M on 12.11.2018 & 13.11.2018 at Okhla Industrial Area, Phase-1, New Delhi.
4. The interested parties/purchaser after inspection may submit Demand Draft or Pay order of their offer before this office on or before 4:00 P.M. on 06.12.2018 along with EMD i.e. not below the reserve price of Rs.2,00,000/- in a sealed envelope in favour of the Official Liquidator, payable at New Delhi.
5. The offer shall be opened in the High Court at Court No. 48 on 06.12.2018 at 10:30 P.M.
6. Hand Bill has been drafted on the basis of valuation report of Nagpal Associates dated 10.03.2018.
7. The sale is subject to acceptance of offer by the Hon'ble High Court of Delhi on next date of hearing i.e. 06.12.2018.
8. No complaint will be entertained after acceptance of the offer regarding condition of the moveable articles/items.
9. Hand bill is also available on the web-site of www.mca.gov.in & www.delhiol.com.

PLACE:- NEW DELHI.
DATED: 02.11.2018


(D.K.SINGH)
OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI
8TH FLOOR, LOK NAYAK BHAWAN,
KHAN MARKET, NEW DLEHI-110003
PHONE NO:- 011-24693393

IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL JURISDICTION)
TERMS AND CONDITIONS OF SALE
IN THE MATTER OF DELTA COMNET PVT. LTD (IN LIQN)

IN

C.NO. 497/13

1. That the moveable assets in question of the above said company will be sold by inviting sealed tenders on **“AS IS WHERE IS AND WHATEVER THERE IS BASIS”**.
2. That the intending purchaser will be allowed inspection of moveable assets/Articles situated at Plot No. D-159, Okhla Industrial Area, Phase-I, New Delhi in order to verify its present condition etc.
3. That before submitting their tenders the tenderers should satisfy themselves about and later on no objection of any kind in this regard shall be entertained by the Hon'ble Court. Only such title or interest in the assets as the company (In Liqn.) possesses on the date of sale and subject to all equities and other conditions on which they are held will be sold.
4. That the tenders unaccompanied with a Demand Draft/Pay Order for the amount of earnest money in favour of the Official Liquidator, Delhi shall not be accepted/considered.
5. That incomplete offers and containing terms and conditions of any kind are liable to be rejected. The sale will be subject to confirmation by the Hon'ble High Court of Delhi.
6. That the sealed tenders will be opened before the Hon'ble Company Judge in Chamber (Room No. 48) Delhi High Court in the presence of such tenderers who may like to be present there at that time. The tenderers will be given chance to bid amongst themselves in order to improve upon their offers.
7. That the tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator a sum of 25% (including earnest money) of the bid amount by pay order/demand draft within seven days from the date of acceptance of tender/bid failing which the entire earnest money shall stand forfeited. The balance of the tender/bid amount shall be paid within 60 days from the date of acceptance of the bid failing which the entire money deposited by tenderers shall stand forfeited.

8. That the sale will be subject to further modification/alteration of terms and conditions of the sale as the Hon'ble High Court may deem fit and proper.
9. That the Hon'ble Court reserve the right to withdraw the sale / extend the date of auction and decline to accept any offer including the highest offer without assigning any reason thereof. The sale will be confirmed by the Hon'ble Court only after the entire sale consideration has been deposited by the successful tenderers.
10. That after the submission of the tender, the tenderer will not be permitted to withdraw the offer until the sale is finalized by the Court. In case of withdrawal from the sale, the entire earnest money shall stand forfeited.
11. That the earnest money deposited by the unsuccessful tenderers shall be returned to them by the Official Liquidator without any interest. However, the earnest money deposited by the 2nd highest bidder shall be refunded only after the 25% of the tender/bid amount is deposited by the highest bidder.
12. That in case the successful tenderer/bidder makes any default in depositing the sale amount with the Official Liquidator, the 2nd highest bidder may be asked by the Court to deposit the amount of his offer. If he fails to deposit the amount within the time, as may be allowed by the Court, his earnest money, shall also be forfeited.
13. That the bidders shall enclose the photocopies of their PAN card alongwith the bid/tender.
14. No Court other than the Hon'ble High Court of Delhi will have the jurisdiction to deal with any matter arising out of the sale proceedings.



(D.K.SINGH)

OFFICIAL LIQUIDATOR

**8TH FLOOR, LOK NAYAK BHAWAN,
KHAN MARKET, NEW DELHI-110001,**

Phone No. 011-24693393

PLACE:-NEW DELHI

DATED:- 02.11.2018